

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **04.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
Vs  
Ezhil Chemical Pvt. Ltd.

**MAIN PETITION NUMBER** : CP(IB)/139(CHE)/2021

**(IA/MA) APPLICATION NUMBERS**

New Application IA/1342(CHE)/2024, IA/1717(CHE)/2023

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**COMMON ORDER**

**New Application IA/1342(CHE)/2024**

Present: None for the Applicant.

Shri. Prashanth, Ld. Counsel for the Respondent.

Perused.

This application has been filed seeking directions to the Respondent to accept the claim form submitted by the Applicant vide mail dated 03.02.2024.

Ld. Counsel for the Respondent submits that the Respondent has rejected the claim vide letter dated 14.02.2024 in respect of the claim form submitted on 29.01.2024.

Since the decision has been communicated by the Respondent in respect of the claim form submitted on 29.01.2024 vide mail dated 03.02.2024, list the application on its maintainability for **18.07.2024**.

**IA/1717(CHE)/2023**

Present: Shri. Prashanth, Ld. Counsel for the Applicant.

Shri. Ashwin Raman, Ld. Counsel for R4.

Ld. Counsel for the Applicant submits that he has already informed the CoC. However, till date, he has no instructions.

List the application on **18.07.2024**.

Last opportunity.

Ld. Counsel for the Applicant is directed to serve copy of the order on the CoC after collecting the same from the Registry.

**Sd/-**  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs